

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.12102 of 2020

Chhoti Turi @ Pradip Turi Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

Order No.03 Dated- 10.09.2021

The record is put up today as the report is received from the Additional Sessions Judge-IX, Giridih, wherein it has been intimated that the charge has been framed on 18.03.2021 but no witnesses has been examined till date because of global pandemic relating to Covid-19 and abstinence from work by advocates and the learned Judge prayed for extension of time to conclude the trial. The explanation furnished by Mrs. Neerja Ashri, Additional Sessions Judge-IX, Giridih is not satisfactory.

Mrs. Neerja Ashri, Additional Sessions Judge-IX, Giridih is directed to submit a report enclosing therewith the copies of the service report of notice/summon issued to each of the witnesses cited in the charge sheet of this case and if the summons have not been served upon the witnesses then she must state as to what steps have been taken by her and in case the summons/notice has been served upon the witnesses but they have not turned up for their examination in court than she must intimate as to what steps she has taken for ensuring their attendance to be examined as witnesses in the trial.

In view of the said report, six months' extension is allowed to the learned trial court from the date of receipt of copy of this order to conclude the trial.

The report must be submitted within four weeks.

List this case after receipt of the report.

(Anil Kumar Choudhary, J.)